

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.123 - TP 115 of 2016
With
ITEM No.124 – MA 5 of 2017
ITEM No.125 – Cont A 6 of 2017

Proceedings under Section 424(3) of Co. Act, 2013

IN THE MATTER OF:

Kumar Jivanlal Patel (Makadia)

.....Applicant

V/s

Patel Oils & Chemicals Pvt Ltd & Ors

.....Respondent

Order delivered on: 06/06/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

:Mr. Kunjal Dalal, PCS

For the Respondent

:Mr. Jainish Shah, Advocate for R-2

:Mr. Chinmay Gandhi, Advocate

ORDER
(Hybrid Mode)

Learned counsel, Mr. Jainish Shah along with R-2 contemnor in person come physically today in court.

In compliance of last order dated 02.05.2024 qua the show cause notice of contempt issues to the Respondent No. 2, affidavit in reply to show cause notice has been filed on 04.06.2024 vide Inward Diary No. 4348 with advance copy to the opposite counsel, the same is taken on record.

Applicant is directed to file counter reply to the reply affidavit of R-2 within two weeks with advance copy to the opposite counsel.

Re-list for further consideration on 25.07.2024.

Sd/-

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)